

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 306**

IA-333/2024

In

IB-651/ND/2022

**IN THE MATTER OF:**

M/s. Piramal Capital & Housing Finance Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

Pankaj Rastogi

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the FC

: Mr. Gursat Singh and Mr. Pranav Khanna, Advs.

For the RP

: Mr. Vishal Ganda, Adv, Ms. Devina Bhandari, Adv,

Ms. Tanya Hasija, Adv.

**ORDER**

**IA-333/2024:-**

In compliance with the order dated 25.01.2024, the Resolution Professional has served a copy of the report under Section 99 of the Code on the Respondent/Personal Guarantor and affidavit of service has been filed.

No one has appeared on behalf of the Respondent/Personal Guarantor nor any response has been filed.

List the matter on **16.02.2024** for arguments.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**

Shammy  
07.02.2024